

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 1430/2021

SUNIL & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 22-03-2022 This appeal was called on for hearing today.

For Appellant(s)

Dr. Vinod Kumar Tewari, AOR

For Respondent(s)

Mr. Shashank Shukla, Adv.

Mrs. Rachna Gupta, AOR

Mr. Anil Kumar Sinha, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Sole respondent is duly represented.

Original records have not been received from the High Court as well as Trial Court. Issue D.O. to the Registrar General of the concerned High Court for ensuring that the original records are dispatched at the earliest, but not later than two weeks of the receipt of the D.O.

The cause title has been amended in terms of the Hon'ble Court's order dated 22.11.2021 dismissing the special leave petition as against petitioner No.1/accused No.1 (Kameshwar, S/o Sumer).

List on 4.5.2022.

AVANI PAL SINGH
Registrar